

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

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Thursday, 28th July, 1955

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON

PAPERS LAID ON THE TABLE

ANALYSIS OF TARIFF CONCESSIONS

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of the Analysis of Tariff Concessions exchanged by India with the other Contracting Parties, July, 1955. [Placed in the Library. See No. S-224/55.]

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

TENTH REPORT

Shri Altekar (North Satara): I beg to present the Tenth Report of the Committee on Absence of Members from the Sittings of the House.

Shri Kamath (Hoshangabad): May I know whether the position in this respect has improved since the last report was presented?

Mr. Speaker: In which respect?

Shri Kamath: Absence of Members from the sittings of the House.

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Mr. Speaker: The hon. Members will see that in dealing with the various matters which come before this House, we are trying to do our best and it will certainly take some time—some years—before there can be any assessment of this. Up till now individual applications were coming and they were placed before the House; and naturally, more as a matter of courtesy than as a matter of further consideration, the House used to agree that the leave be granted. Therefore, a committee was set up. The committee is now examining every application on its merits and making its recommendations. I think the committee is functioning for nearly two years and it is not fairly easy to see how the position is today.

MOTION FOR ADJOURNMENT

MAHABIR JUTE MILLS LIMITED, GORAKHPUR

Shri S. L. Saksena (Gorakhpur Dist.—North): There is an adjournment motion in my name.

Mr. Speaker: It is an obviously untenable adjournment motion. Still I will read it to the House. The motion seems to be a long statement instead of touching the subject in short.

“The active and wholly unjustified support of the Government to the utterly lawless attempt of the Mahabir Jute Mills Limited, Sahjanwan, in Gorakhpur District.....”

The hon. Member means the U.P. Government.

Shri S. L. Saksena: About labour.

Mr. Speaker: Everything is here in the Centre; there is labour, there is

[Mr. Speaker]

education, there is sanitation; everything is here. But when he means Government, he refers to the U.P. Government; at least I take that to be his intention.

".....to start the factory now after six months of utterly illegal and deliberate lock-out by recruiting black-legs after wrongfully dismissing almost all its labour force numbering over one thousand....."

I do not think I need read it further. It makes various statements of facts about the correctness of which nobody can be sure, at least in this House or under this Government. I find the statements made in a rather reckless language. We do not know the facts and therefore I do not propose to read the motion further; but I will dispose of it on the simple ground that it is a State subject and has nothing to do with the responsibility of the Centre.

ALLOCATION OF TIME ORDER

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved by Shri Satya Narayan Sinha on the 26th July, 1955:

"That this House agrees with the allocation of time proposed by the Business Advisory Committee in regard to the Government legislative and other business as announced by the Deputy-Speaker on the 26th July, 1955."

In this respect also, I believe there is either a misapprehension or a not proper apprehension of facts. The House knows that it has to put through a certain amount of business and therefore it becomes necessary, taking into consideration the overall picture of business as also the needs of the individual pieces of legislation or motions, to consider as to what would be the best and fair allocation of time. For this purpose, a Business Advisory Committee was constituted. The com-

mittee is representative of all sections in the House. It is not that the committee functions by a majority. The Members in the committee representing the various groups and even individuals sit together, take into consideration the importance—the relative importance—of this measure and that measure in relation to the entire business of the House and then decide as to what would be the probable time that is required and come to a conclusion which, I may mention, is many times a compromise conclusion on the side of giving more time,—not of curtailing time,—and the conclusions are all unanimous. That has been the practice till now. Every effort is made to see that there is unanimity on the point of allocation of time, because the committee is very keen to see that the Members' legitimate right of making speeches or moving amendments or having a say on a particular subject is not curtailed and proper time is given. After that, the motion comes before the House. Of course, there is also a rule made here—rule 37—to recognise the inherent right of every Member to move any amendment to the motion. Nobody denies that a Member has a right to move any amendment to any motion, but it will be accepted that that right does require some limitation in practice as a matter of convention, if business is to be put through and if the Parliament is to function efficiently and properly. Such motions, therefore, have been always treated—till now at least—as formal motions, because all sections of the House are represented on the committee, and what the committee decides is after considering all points of view. Still, I am not saying that Members have no right to move amendments; they can move amendments as they like, and considering the possibility, a rule was also framed that an individual speech should not be of more than five minutes and the discussion should not continue for more than half an hour—rule 37. Here the amendments moved or sought to be moved by Mr. Kamath who is followed by another Member—he too perhaps tables his amendments for the